



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/May/202223/2

DATED: 26/05/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/May/202223/2 dated 26/05/2022 of Norms Committee - VI for the year 2022-23 was held on 26/05/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Sr. Inspecting Officer	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1/ NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00160546AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that MoFPI vide OM No.14011/17/2019-ED dated 24.05.2022 has furnished an interim comments for modification of SION E-125. The Committee observed that modification of SION E-125 can not be possible on the basis of interim comments. The Committee therefore, decided to request MoFPI to furnish final comments on this issue, so that the Norms Committee be able to consider for modification of SION-125. The case stands deferred to 07.07.2022.	

Case No.	2/ NC/6/MEET/May/202223/2
Case Status	Case Approved
Party Name	FORTUNE PROCESS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00226848AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the	

comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/17/2019-ED dated 08.03.2021, allowing the following inputs;

Export Item

Black Pepper Powder (Crushed or Ground)	693.000 MT
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Import Item

Black Pepper with Husk	696.000 MT
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The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	3/ NC/6/MEET/May/202223/2			
Case Status	Case Approved			
Party Name	GELTEC PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022			
HQ File Number	HQRNORM APPLY 00383179AM22			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and noted that the above mentioned application of the firm has been processed on file and approved based on the comments of the Technical Authority, i.e. Tech.2 furnished vide letter dated 20.05.2022. The Committee deliberated the issue and conveyed its ex-post-facto approval for the norms fixed on the above mentioned application allowing the following inputs ;				
S.No.	Export Item	Quantity	Import Item	Quantity

1.	Vitamin E capsules 180 MG (400 IU) (Soft Gelatin Capsules of 620 mg containing DL-Alpha Tocopheryl acetat 400 mg salt equivalent to Vitamin E 180 mg, Gelatin 123.93 mg, Glycerine 56.07 mg)"	1 Capsule	DL-Alpha tocopheryl acetat	408.000 mg
			Gelatin	136.330 mg
			Glycerine USP/FCC	61.670 mg
2.	VITAMIN B12 3000 mcg (Soft Gelatin Capsules of 175 mg containing Vitamin B12 (Cyanocobalamin)- 3 mg, Gelatin 45.36 mg, Glycerine 21.24 mg	1 Capsule	Vitamin B12 (Cyanocobalamin)	3.060 mg
			Gelatin	49.900 mg
			Glycerine USP/FCC	23.364 mg

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4/ NC/6/MEET/May/202223/2
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00269399AM22
RA File Number	NA

Licence No and Date	NA						
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs; Export Item <table border="1"> <tr> <td>Instant Fat filled Powder (Resultant Product should contain 1048.54 MTS of RBD Palmolein & Contain 909.09 MTS of SMP)(Contain 35% of Palm Fat and 10% Protein)</td><td>3000.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Refined Bleached and Deodorized Palmolein (RBD Palmolein)</td><td>1080.000 MT</td></tr> <tr> <td>Skimmed Milk Powder</td><td>937.180 MT</td></tr> </table> The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Instant Fat filled Powder (Resultant Product should contain 1048.54 MTS of RBD Palmolein & Contain 909.09 MTS of SMP)(Contain 35% of Palm Fat and 10% Protein)	3000.000 MT	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1080.000 MT	Skimmed Milk Powder	937.180 MT
Instant Fat filled Powder (Resultant Product should contain 1048.54 MTS of RBD Palmolein & Contain 909.09 MTS of SMP)(Contain 35% of Palm Fat and 10% Protein)	3000.000 MT						
Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1080.000 MT						
Skimmed Milk Powder	937.180 MT						

Case No.	5 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	LEELA DISTILLERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	018505000075AM18
RA File Number	252404000004 AM18
Licence No and Date	2510004874/17/08/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by reminders on 22.10.2021 and 06.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	6 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	018505000194AM19
RA File Number	062404000058 AM19
Licence No and Date	0610039087/09/01/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by reminders on 22.10.2021 and 06.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	7 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	018505000163AM20
RA File Number	082404000349 AM20
Licence No and Date	0810147094/28/01/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	8 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	INNOVATIVE CUISINE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	018505000179AM20
RA File Number	082404000379 AM20
Licence No and Date	0810147301/21/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	9 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	018505000233AM21
RA File Number	039504000142 AM21
Licence No and Date	0310836691/16/06/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	10 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	018505000324AM21
RA File Number	052404000389 AM21
Licence No and Date	0510415712/02/11/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	11 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00039039AM21
RA File Number	30AA04002493 AM21
Licence No and Date	3011000035/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	12 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00039040AM21
RA File Number	30AA04002397 AM21
Licence No and Date	3011000036/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	13 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00061157AM21
RA File Number	33AA04001959 AM21
Licence No and Date	3311000060/12/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by reminders on 28.10.2021 and 12.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	14 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00072174AM21
RA File Number	05AA04019509 AM21
Licence No and Date	0511000977/28/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of the firm against DL are under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	15 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00079611AM21
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.03.2022 followed by reminders on 22.03.2022 and 06.04.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	16 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	ADSO NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00081203AM21
RA File Number	07AA04007350 AM21
Licence No and Date	0711000479/10/02/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 07.07.2022.

Case No.	17 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 07.07.2022.

Case No.	18 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	KAYEMPEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00102459AM21
RA File Number	09AA04005406 AM21
Licence No and Date	0911000518/12/03/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 07.07.2022.

Case No.	19 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00112097AM21
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02..2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	20 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00035256AM22
RA File Number	13AA04001828 AM22
Licence No and Date	1311000320/07/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	21 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00101888AM22
RA File Number	30AA04003916 AM22
Licence No and Date	3011000682/28/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	22 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	23 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	AMOL PHARMACEUTICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00133342AM22
RA File Number	13AA04009958 AM22
Licence No and Date	1311000433/07/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by reminders on 22.10.2021 and 06.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	24 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00135462AM22
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	25 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22

Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	26 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00164250AM22
RA File Number	05AA04070630 AM22
Licence No and Date	0511004148/17/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.10.2021 followed by reminders on 24.10.2021 and 08.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/May/202223/2
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00165744AM22
RA File Number	05AA04070417 AM22
Licence No and Date	0511004191/18/08/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 09.10.2021 followed by reminders on 24.10.2021 and 08.11.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	28 / NC/6/MEET/May/202223/2
Case Status	Case Approved
Party Name	HIMALAYAN ALES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00169838AM22
RA File Number	05AA04058610 AM22
Licence No and Date	0511004301/24/08/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Item

Beer-White Rhino Brewing Co. Lager Beer (4.8 percent ABV) (1 bottle=330 ml x 24 bottles=1 Case)	2600.000 Nos.
Beer-White Rhino Brewing Co. India Pale Ale (IPA) (5.5 percent ABV) (1 bottle=330 ml x 24 bottles=1 Case)	1500.000 Nos.
Beer-White Rhino Brewing Co. Pale Ale(4.3 percent ABV) (1 bottle=330 ml x 24 bottles=1 Case)	900.000 Nos.

Import Item

Barley Malt	8391.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.	29 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	UJJALA EXPORTS

Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00181456AM22
RA File Number	05AA04076338 AM22
Licence No and Date	0511004633/10/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	30 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00186599AM22
RA File Number	13AA04016514 AM22
Licence No and Date	1311000579/17/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.07.2022.	

Case No.	31 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00204563AM22
RA File Number	03AA04077006 AM22
Licence No and Date	0311007531/06/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

i) Justification for the wastage claimed, if any, as there is duplicacy/ambiguity regarding the wastage claimed at different places in the application.

ii) The process flowchart is not showing the wastage at different stages of processing/packaging of Oats. Firm is requested to furnish the supporting documents for the wastage claimed at each stage of the processing/packaging.

The case stands deferred to 07.07.2022.

Case No.	32 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	SANDY BAY SEAFOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00206597AM22
RA File Number	26AA04004840 AM22
Licence No and Date	2611000246/08/10/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.

The case stands deferred to 07.07.2022.

Case No.	33 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00207157AM22
RA File Number	32AA04022506 AM22
Licence No and Date	3211001740/08/10/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.

The case stands deferred to 07.07.2022.

Case No.	34 / NC/6/MEET/May/202223/2
Case Status	Case Approved
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00224237AM22
RA File Number	03AA040108528 AM22
Licence No and Date	0311007861/24/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI, allowing the following inputs;

Export Item

Instant Tea Extract	500.000 Kg
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Import Item

Mate (Ilex Guayusa)	2060.000 Kg
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RA may take suitable consequential action accordingly.

Case No.	35 / NC/6/MEET/May/202223/2
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00231598AM22
RA File Number	06AA04007619 AM22
Licence No and Date	0611000849/29/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the technical comments of MoFPI allowing the following inputs;

Export Item

1	Tulsi Honey Chamomile (Herbal Tea) (Containing Chamomile)	819.000 Kg
2	Tulsi Sleep (Herbal Tea)(Containing Chamomile	5188.000 Kg
3.	Tulsi Cinnamon Rose (Herbal Tea) Containing Chamomile)	729.000 Kg
4	Tulsi Sweet Rose (Herbal Tea) (Containing Chamomile)	6257.000 Kg

Import Item

1	Chamomile	2337.600 Kg or 5% of FOB Value whic ever is less.
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RA may take suitable consequential action accordingly.

Case No.	36 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00246355AM22
RA File Number	32AA04026967 AM22
Licence No and Date	3211001903/09/11/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.	
The case stands deferred to 07.07.2022.	

Case No.	37 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00301043AM22

RA File Number	10AX04000017 AM22
Licence No and Date	1011000732/29/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Copy of standard specifications of commercial grade, food grade and transparent grade product. ii) CoA of Import items from Foreign suppliers. iii) Stepwise process details with wastage. The case stands deferred to 07.07.2022.	

Case No.	38 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AMBA RIVER COKE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00324877AM22
RA File Number	03AX04000737 AM22
Licence No and Date	0311010724/20/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Ministry of Steel and their comments are awaited. The Committee decided to send a reminder to them to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	39 / NC/6/MEET/May/202223/2
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00330802AM22
RA File Number	06AX04000067 AM22
Licence No and	0611001097/25/01/2022

Date		
Norms Committee Decision:		
NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs;		
Export Item		
1	Tulsi Sweet Rose Herbal Tea(containing Rose flavor Natural)	10800.000 Kg
2	Tulsi Lemon Ginger Herbal Tea (Containing Lemon flavor Natural	4320.000 Kg
Import Item		
1	Rose Flavor Natural	60.450 Kg or 5% of FOB Value whichever is less
2.	Lemon Flavor Natural	11.340 Kg or 5% of FOB Value whichever is less
RA may take suitable consequential action accordingly.		

Case No.	40 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The manufacturing flowchart showing the various stages of processing level including the justification for the wastage claimed, if any; (Ready to cook Biryani 360 gm with whole milk powder 8.8 gm) (b) The recipe cum Mass balance sheet showing how the bill of materials (both imported and indigenous) changes over processing; (c) Clarification on whether or not the inputs material for manufacturing ready to cook biryani that imported are available in India ; If yes, what is the need and justification for imports ? (d) A record sheet for advance authorization license issued by DGFT may also be shared ; The case stands deferred to 07.07.2022.	

Case No.	41 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	RAMA GUM INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00334376AM22
RA File Number	08AX04000358 AM22
Licence No and Date	0811003922/28/01/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek clarification on inputs furnished by MoFPI on the above mentioned case. The case stands deferred to 07.07.2022	

Case No.	42 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00342488AM22
RA File Number	32AX04000141 AM22
Licence No and Date	3211002447/03/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	43 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED

Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00345976AM22
RA File Number	03AX04000408 AM22
Licence No and Date	0311011029/07/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	44 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	BRITTO SEA FOODS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00354905AM22
RA File Number	32AX04000129 AM22
Licence No and Date	0411002632/14/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	45 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

- (a) The process flowchart indicating the quantities of all ingredients (both indigenous and imported) added and the justification for the wastage claimed, if any.
- (b) The recipe cum mass balance sheet showing how the bill of materials (both indigenous and imported) changes over processing; the declaration for the indigenous items containing alcoholic contents viz extra neutral alcohol and matured malt spirits;
- (c) A copy of the record sheet of the license issued so as to check the conditions of import, if any. (along with the DES Import List, the Condition sheet)
- (d) Any supporting documents like shipping bills, CoA etc for supporting the calculation for IO norms;
- (e) the percentage share of each packaging in overall exported products, as the exporting products are in different size.

The case stands deferred to 07.07.2022.

Case No.	46 / NC/6/MEET/May/202223/2
Case Status	Case Approved
Party Name	PARAMBICA FOOD PRODUCTS (OPC) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00359668AM22
RA File Number	34AX04000279 AM22
Licence No and Date	3411001825/18/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of technical comments of MoFPI, allowing following inputs;

Export Item

Chhohara Powder	69444.000 Kg
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Import Item

Chhohara or Kharek	71527.770 Kg
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RA may take suitable consequential action accordingly.

Case No.	47 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00362039AM22
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the DL are under examination of Technical Authority, i.e., Tech.2 and his comments are awaited. The Committee decided to request him to expedite his comments. The case stands deferred to 07.07.2022.	

Case No.	48 / NC/6/MEET/May/202223/2			
Case Status	Case Approved			
Party Name	GELTEC PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022			
HQ File Number	HQRNORM APPLY 00365149AM22			
RA File Number	03AX04001377 AM22			
Licence No and Date	0311011712/23/02/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments of Tech.2, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity
1.	Vitamin D3 10 mcg (400IU)(Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg, Glycerine USP/FCC 17.38 mg)	I Capsule	Gelatin	50.182 mg/capsule
			Glycerine	19.118 mg/Capsule

2	Vitamin D3 25 mcg (1000IU)(Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg, Glycerine USP/FCC 17.38 mg)	I Capsule	Gelatin	50.182 mg/capsule
			Glycerine	19.118 mg/Capsule
3.	Vitamin D3 50 mcg (2000IU)(Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg, Glycerine USP/FCC 17.38 mg)	I Capsule	Gelatin	50.182 mg/capsule
			Glycerine	19.118 mg/Capsule
4.	Vitamin D3 125 mcg (5000IU)(Soft Gelatin Capsules of 170 mg containing Gelatin 45.62 mg, Glycerine USP/FCC 17.38 mg)	I Capsule	Gelatin	50.182 mg/capsule
			Glycerine	19.118 mg/Capsule

RA may take suitable consequential action accordingly.

Case No.	49 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00366389AM22
RA File Number	10AX04000062 AM22
Licence No and Date	1011000908/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 07.07.2022.	

Case No.	50 / NC/6/MEET/May/202223/2
Case Status	Case Deferred
Party Name	AASTHA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202223/ 2 and 26/05/2022
HQ File Number	HQRNORM APPLY 00366469AM22

RA File Number	03AX04001224 AM22
Licence No and Date	0311011759/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The processing flowchart along with the recipe cum mass balance sheet showing how the bill of materials (Both imported and indigenous) changes over processing; (b) Any supporting documents like CoA , Shipping Bills, etc for supporting the calculation; (c) Clarification of Sweeten/Unsweetened Instant Tea Premix. The case stands deferred to 07.07.2022.	